

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1579  
TO BE ANSWERED ON 05.03.2018**

**ONLINE EPF RETURNS**

**1579. SHRI K. ASHOK KUMAR:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Employees Provident Fund Organisation has asked its officials to take action against erring 700 PF trusts who have not filed online returns;**
- (b) if so, the details thereof;**
- (c) whether the Central Provident Fund Commissioner has also issued directions to all the field offices to ensure filing of the online return by all the exempted establishments and take appropriate action against the defaulting establishments as per law including cancellation of exemption; and**
- (d) if so, the details along with the compliance status thereof and the steps being taken to ensure strict compliance in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): All the field offices of Employees' Provident Fund Organisation have been directed to take stern actions as prescribed under the law against all the defaulting establishments.**

**(c) & (d): Central Provident Fund Commissioner (CPFC) through circular dated 29.09.2017 has directed to field offices to ensure filing of the online returns by exempted establishments. As per online compliance status as on 26.02.2018 number of exempted establishments not filing the online monthly returns came down to 273 due to concerted efforts. CPFC has been directing the officials of the field offices through video conferencing, review meetings and e-mails to ensure timely filing of online returns by exempted establishments.**

\*\*\*\*\*